

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 551 of 2020

IN THE MATTER OF:

Shaji Purushothaman

...Appellant

Versus

S. Rajendran

RP of M/s Empee Distilleries Ltd. & Ors.

...Respondents

Present:

For Appellant: Mr. Kapil Sibal, Sr. Advocate with Mr. Karuppaiah Meyyappan and Ms. Vibha Datta, Advocates.

For Respondents: Mr. Abhishek Manu Singhvi, Sr. Advocate with Mr. Kartik Seth, Advocate for R-1.

Mr. Avrojyoti Chatterji and Mr. Rajiv S. Roy, Advocates for R-2.

Mr. Arun Kathpalia and Mr. P. H. Arvindh Pandian, Sr, Advocates with Mr. Ajith S. Ranganathan, Mr. Ankur Kashyap, Mr. Avinash Krishnan Ravi and Mr. Rohit Rajershi, Advocates for R-8.

ORDER

(Through Virtual Mode)

23.06.2020 Heard Mr. Kapil Sibal, Learned Sr. Advocate representing the Appellant. Hearing concluded for Appellant. Heard Mr. Abhishek Manu Singhvi, Learned Sr. Advocate for Respondent No. 1 (Resolution Professional). Hearing concluded for Respondent No.1. Heard Mr. Avrojyoti Chatterjee, Advocate for R-2 (Union Bank). Hearing concluded. Heard Mr. Arun Kathpalia, Sr. Advocate representing Respondent No. 8 (Successful Resolution Applicant). Hearing concluded. **Judgement Reserved.**

Parties are allowed to file short written submissions alongwith case law, not more than three pages, within one week.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[V. P. Singh]
Member (Technical)**

**[Alok Srivastava]
Member (Technical)**

am/gc